

ITEM NO.32+43

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1246/2020

ASHWINI KUMAR UPADHYAY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 9696/2024 - APPLICATION FOR CONDONATION OF DELAY IN FILING
 THE APPLICATION FOR SETTING ASIDE THE ABATEMENT
 IA No. 301998/2024 - APPLICATION FOR PERMISSION
 IA No. 9695/2024 - APPLICATION FOR SUBSTITUTION
 IA No. 17607/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 39398/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 39399/2025 - EXEMPTION FROM FILING O.T.
 IA No. 4391/2025 - INTERVENTION APPLICATION
 IA No. 36869/2025 - INTERVENTION APPLICATION
 IA No. 301999/2024 - INTERVENTION APPLICATION
 IA No. 17798/2025 - INTERVENTION APPLICATION
 IA No. 290722/2024 - INTERVENTION APPLICATION
 IA No. 14068/2025 - INTERVENTION APPLICATION
 IA No. 290718/2024 - INTERVENTION APPLICATION
 IA No. 290716/2024 - INTERVENTION APPLICATION
 IA No. 298843/2024 - INTERVENTION APPLICATION
 IA No. 11813/2025 - INTERVENTION APPLICATION
 IA No. 298366/2024 - INTERVENTION APPLICATION
 IA No. 38631/2025 - INTERVENTION APPLICATION
 IA No. 294482/2024 - INTERVENTION/IMPLEADMENT
 IA No. 293012/2024 - INTERVENTION/IMPLEADMENT
 IA No. 301894/2024 - INTERVENTION/IMPLEADMENT
 IA No. 13903/2025 - INTERVENTION/IMPLEADMENT
 IA No. 39493/2025 - INTERVENTION/IMPLEADMENT
 IA No. 11051/2025 - INTERVENTION/IMPLEADMENT
 IA No. 296330/2024 - INTERVENTION/IMPLEADMENT
 IA No. 4422/2025 - INTERVENTION/IMPLEADMENT
 IA No. 287637/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON
 IA No. 294483/2024 - VACATING STAY
 IA No. 301895/2024 - VACATING STAY

WITH

W.P.(C) No. 559/2020 (PIL-W)

FOR EXEMPTION FROM FILING O.T. ON IA 54129/2020
 FOR APPLICATION FOR EXEMPTION FROM FILING ORIGINAL
 VAKALATNAMA/OTHER DOCUMENT ON IA 54131/2020
 FOR impleading party ON IA 66801/2020
 FOR INTERVENTION/IMPLEADMENT ON IA 66801/2020
 FOR impleading party ON IA 91148/2020
 FOR INTERVENTION/IMPLEADMENT ON IA 91148/2020
 FOR INTERVENTION APPLICATION ON IA 97085/2020

FOR CLARIFICATION/DIRECTION ON IA 97088/2020
 FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 102539/2020
 FOR INTERVENTION APPLICATION ON IA 106756/2020
 FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 106757/2020
 FOR INTERVENTION APPLICATION ON IA 11299/2021
 FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 11302/2021
 FOR impleading party ON IA 151578/2022
 FOR INTERVENTION/IMPLEADMENT ON IA 151578/2022
 FOR APPLICATION FOR SUBSTITUTION ON IA 9637/2024
 FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 9639/2024
 FOR PERMISSION TO FILE APPLICATION FOR DIRECTION ON IA 290725/2024
 IA No. 54131/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT
 IA No. 9637/2024 - APPLICATION FOR SUBSTITUTION
 IA No. 97088/2020 - CLARIFICATION/DIRECTION
 IA No. 9639/2024 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.
 IA No. 102539/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 54129/2020 - EXEMPTION FROM FILING O.T.
 IA No. 106756/2020 - INTERVENTION APPLICATION
 IA No. 97085/2020 - INTERVENTION APPLICATION
 IA No. 11299/2021 - INTERVENTION APPLICATION
 IA No. 91148/2020 - INTERVENTION/IMPLEADMENT
 IA No. 151578/2022 - INTERVENTION/IMPLEADMENT
 IA No. 66801/2020 - INTERVENTION/IMPLEADMENT
 IA No. 106757/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON
 IA No. 11302/2021 - PERMISSION TO APPEAR AND ARGUE IN PERSON
 IA No. 290725/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION
 W.P.(C) No. 619/2020 (PIL-W)
 FOR
 FOR INTERVENTION APPLICATION ON IA 11227/2025
 IA No. 11227/2025 - INTERVENTION APPLICATION
 W.P.(C) No. 827/2022 (PIL-W)
 W.P.(C) No. 782/2022 (PIL-W) sanjivkhanna
 FOR
 FOR STAY APPLICATION ON IA 70035/2023
 FOR APPLICATION FOR SUBSTITUTION ON IA 268392/2023
 FOR INTERVENTION APPLICATION ON IA 288468/2024
 IA No. 268392/2023 - APPLICATION FOR SUBSTITUTION
 IA No. 288468/2024 - INTERVENTION APPLICATION
 IA No. 70035/2023 - STAY APPLICATION
 W.P.(C) No. 891/2022 (PIL-W)
 FOR ADMISSION
 SLP(C) No. 7023/2024 (IV-C)

 IA No. 155716/2024 - APPLICATION FOR VACATION OF INTERIM ORDER
 IA No. 158088/2024 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 70126/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 199120/2024 - EXEMPTION FROM FILING O.T.
 IA No. 158074/2024 - INTERVENTION/IMPLEADMENT
 IA No. 123498/2024 - INTERVENTION/IMPLEADMENT
 CONMT.PET.(C) No. 803/2024 in SLP(C) No. 7023/2024 (IV-C)

FOR
 FOR EXEMPTION FROM FILING O.T. ON IA 110294/2024
 IA No. 110294/2024 - EXEMPTION FROM FILING O.T.
 W.P.(C) No. 846/2024 (PIL-W)

FOR
 FOR GRANT OF INTERIM RELIEF ON IA 294544/2024
 FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 294545/2024
 IA No. 294544/2024 - GRANT OF INTERIM RELIEF
 IA No. 294545/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES

With (ITEM NO. 43)

WP(CIVIL)NO. 118/2025

[TO BE TAKEN UP ALONG WITH ITEM NO. 32.4 I.E. W.P.(C)No. 782/2022]
 ----- FOR ADMISSION
 IA No. 32903/2025 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 17-02-2025 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
 HON'BLE MR. JUSTICE SANJAY KUMAR

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UPON hearing the counsel, the Court made the following
 O R D E R

Re-list W.P (C). Nos. 1246 of 2020, 559 of 2020, 619 of 2020, 827 of 2022, 782 of 2022 and 891 of 2022 along with S.L.P (C) No. 7023 of 2024 and Conmt. Pet.(C). No. 803 of 2024 in the week commencing 01.04.2025 before the three-Judge Bench.

All interlocutory applications for intervention/impleadment, except defective interlocutory application(s), stand allowed,

subject to all just exceptions.

We grant two weeks' time to the learned counsel for the parties to cure the defects in the defective applications for intervention/impleadment.

Any fresh intervention application will be entertained only if the applicant(s) therein raise(s) new ground(s) or legal issue(s) not raised in the petition(s) already filed and a statement to that effect is made in such interlocutory application itself.

We are not inclined to issue notice in the fresh writ petitions. At the same time, we do not want to foreclose the rights of such parties to raise additional grounds. We, therefore, leave it open to the petitioners therein to file applications for intervention raising additional grounds, if any, in the pending writ petitions. We are constrained to pass this order as a large number of new writ petitions are being filed either on the same lines or raising new and additional grounds. There has to be a deadline for the filing of new writ petitions.

The writ petitions in which notice has not been issued, including W.P. (C). Nos. 846 of 2024, 131 of 2025, 135 of 2025, 137 of 2025, 118 of 2025 and 143 of 2025, will be treated as disposed of in terms of the present order with liberty as granted above.

Interim order shall continue to operate till the next date of hearing.

In the meanwhile, the pleadings, including counter affidavits/replies and rejoinders, shall be completed.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR